

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 373/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (MoEF&CC).
- Petitioner : Udupi Power Corporation Limited (UPCL)
- Respondent : Power Company of Karnataka Limited (PCKL) & 6 Others.
- Date of Hearing : **17.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, UPCL  
Ms. Poonam Verma Sengupta, Advocate, UPCL  
Shri Saunak Kumar Rajguru, Advocate, UPCL  
Shri Rajesh Jha, Advocate, UPCL  
Shri Shubhranshu Padhi, Advocate, PCKL  
Shri Sougat Mishra, Advocate, PCKL  
Shri Niroop Sukirthy, Advocate, PCKL  
Shri D. Girish Kumar, Advocate, PCKL

**Record of Proceedings**

Since the order in the matter, which was reserved on 6.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner submitted that Pleadings and the arguments in the matter are already completed, and the Petitioner has also filed the additional information as called for vide Record of Proceedings for the hearing dated 6.3.2024 and thus, the matter may be reserved for the order.

3. Learned counsel for the Respondent, PCKL, however, sought liberty to seek necessary instruction on the need to re-hear the matter and respond to the additional information furnished by the Petitioner, if required.

4. Considering the above, the Commission directed the Respondents to file their further comments, if any, to the information/details furnished by the Petitioner within a week with a copy to the Petitioner, who may file its response thereon, if any, within a week thereafter.

5. The Petition will be listed for hearing on **10.10.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**